

RRD/RD-1/DK/2202/8826/2025

REMITTANCE ORDER TO ALL BANKS AND MUTUAL FUNDS

Attachment Proceeding Nos. 14834 & 14835 of 2025 Certificate No. 8826 of 2025

The Principal Officer/Chairman & Managing Director/CEO All Banks and Mutual Funds in India

Sub.: Remittance of attached amount under Attachment Proceeding Nos. 14834 & 14835 of 2025.

- 1. It may be recalled that the Recovery Officer vide the subject attachment proceeding in Recovery Certificate No. 8826 of 2025 dated August 07, 2025 directed attachment of Bank Accounts and Mutual Fund Folios of Mr. Manish Bhardwaj (CEUPB0805G) ["Defaulter"] against the total due of Rs. 35,07,328/- (Thirty-Five Lac Seven Thousand Three Hundred Twenty-Eight Rupee Only) with further interest, all costs, charges and expenses etc.
- 2. Whereas Notice of Demand dated July 15, 2025 has been sent to Defaulter and Notice of Attachment of Bank Account and Mutual Funds dated August 07, 2025 has been issued to you.
- 3. Whereas, the current liability/ dues from the Defaulter as on date is an amount of Rs. 35,62,984 /- (Thirty-Five Lac Sixty-Two Thousand Nine Hundred Eighty-Four Rupee Only).
- 4. Accordingly, you are hereby directed to remit the amount to the extent of dues mentioned in para 3 above lying in the account of the Defaulter with your Bank/redeem the units in the folios held by the Defaulter with your Mutual Fund to the extent of dues mentioned in para 3 above and remit the amount forthwith to SEBI by way of EFT/NEFT/RTGS to Account No. SEBIRRDCIS8826 of ICICI Bank (IFS Code: ICIC0000106) and intimate these remittance details by email to dilip.kumar@sebi.gov.in in the format given below:

Case Name and Recovery Certificate Number:		
Name of Payee	 	
Date of Payment		
Amount Paid	 ••	
Transaction No.		
Bank Details from which payment is made		

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues.

5. However, if the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.





6. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at Mumbai this day of September 09, 2025.

SEAL



J. Ashor Kwas

OK RECOVERY OFFICER

J. ASHOK KUMAR जे. अशोक कुमार Recovery Officer वसूली अधिकारी

वसूली अधिकारी Securities and Exchange Board of India भारतीय प्रतिभूति और विनिमय बोर्ड Mumbai संबई

Copy to:

Mr. Manish Bhardwaj (PAN: CEUPB0805G)

Address-1

208, 2nd Floor, Ice Queen Amber Building, Omkar Nagar, Arekere Gate, Bannerghatta Road, Above Andhra Bank, Bengaluru Urban, Karnataka, 560076

Address-2

S/O Mahesh Chand Sharma, 93 Prabhu Marg, Chhatrasal Nagar, Malviya Nagar, Jaipur, Rajasthan 302017